

नीचे तक रही सो रोकने के लिए कोई कार्रवाई कर रही है।

अध्यक्ष महोदय : क्या मिनिस्टर साहब समझ गये हैं। वह कोई जवान देना चाहते हैं या नहीं।

श्री हाथी : प्रश्न बहुत बड़ा है।

अध्यक्ष महोदय : माननीय सदस्य कहते हैं कि ग्राम तौर पर नाक कान काटे जाते हैं अमीरों के लेकिन यहां पर काटे गये हैं हरिजनों के।

श्री बागड़ी : अध्यक्ष महोदय मैंने यह बात नहीं कही है।

अध्यक्ष महोदय : आप ने कहा है कि ग्राम तौर से डाकू नाक कान काटते हैं धनवानों के।

श्री बागड़ी : अध्यक्ष महोदय मेरी बात आप नहीं समझे। मैंने कहा है कि डाकू लोग जब डाके डालते हैं तो वह धनवानों के यहां डालते हैं उन के नाक कान काटते हैं गरीबों और हरिजनों के नाक कान नहीं काटते।

अध्यक्ष महोदय : मैंने क्या कोई और बात कही थी।

श्री बागड़ी : आप ने डाकूओं के साथ मिलाया या इस बात को।

श्री हाथी : माननीय सदस्य को इस का अनुभव होगा।

श्री बागड़ी : अध्यक्ष महोदय मेरी बात का जवाब नहीं मिला।

Shri Solanki (Kaira): The hon. Minister has stated in the course of his reply that it is the responsibility of the Rajasthan Government. But the border is between India and Pakistan. So, may I know whether the Central Government have any responsibility or not?

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Shri Hathi: Even in the past, as I said, the other gangs which were operating in these areas had been liquidated by the Rajasthan Government, and they are pursuing the matter.

Shri Harish Chandra Mathur (Jalore): What is the Centre's responsibility?

Mr. Speaker: Now, papers to be laid on the Table.

Shri Surendranath Dwivedy (Kendrapara): I had given notice of a motion.....

Mr. Speaker: I am coming to that. Now, papers to be laid on the Table.

12.10 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT ON WORKING OF INDUSTRIAL AND COMMERCIAL UNDERTAKINGS OF CENTRAL GOVERNMENT FOR 1963-64

The Minister of Finance (Shri T. T. Krishnamachari): I beg to lay on the Table a copy of Annual Report on the working of Industrial and Commercial Undertakings of the Central Government for the year 1963-64. [Placed in Library. See No. LT-3945/65].

INDIAN AIRCRAFT (FIRST AMENDMENT) RULES

The Minister of Civil Aviation (Shri Kanungo): I beg to lay on the Table a copy of the Indian Aircraft (First Amendment) Rules, 1965, published in Notification No. GSR, 129 dated the 23rd January, 1965, under section 14A of the Aircraft Act, 1934, together with an explanatory note. [Placed in Library, see No. LT-3946/65].

FERTILISER (CONTROL) SIXTH AMENDMENT) ORDER

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shah Nawaz Khan): I beg to lay on the Table a copy of the Fertiliser (Control) Sixth Amendment Order, 1964, published in Notification No.

GSR. 74 dated hte 9th January, 1965, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library, see No. LT-3947/65].

(2) That they have brought the whole concept of constitutional government into contempt by—

- (a) putting party interest above national interest;
- (b) attempting to shield and exonerate those who are guilty of such abuse of power; and
- (c) their refusal to institute open judicial inquiry into the said abuse of power and corruption."

12.12 hrs.

MOTION OF NO-CONFIDENCE IN COUNCIL OF MINISTERS

Shri Surendranath Dwivedy (Kendrapara): I have given notice of a no-confidence motion, and according to the rules, it has to be taken up before the list of business is to be entered upon.

Shri Nath Pai (Rajapur): That rule is also here.

Mr. Speaker: The description there is not correct; the order in which it has to be taken up might be seen in the Directions, but I am going to correct those Directions also because they are a little confusing at present in that respect.

I have to inform the House that I have received four notices of motions of no-confidence in the Council of Ministers under rule 198.

The first notice is by **Shri Surendranath Dwivedy**. This motion reads as follows:

"This House expresses its want of confidence in the Council of Ministers."

The reasons are also given, and they are:

"(1) That they have failed to ensure the highest standards of public conduct by deliberate suppression of the abuse of power by persons in authority in the State of Orissa as well as in several other States; and

Those hon. Members who are in favour of leave being granted may kindly rise in their places—

I find that there are more than 50 Members who have risen. So, leave is granted. The House will be informed later of the actual day and the time that would be allotted for this. I shall announce it later.

Shri P. K. Deo (Kalahandi): I had also tabled a similar motion.

Shri H. N. Mukerjee (Calcutta Central): Some of the other notices of motions of no-confidence gave certain other grounds such as the detention of the Left Communists and the failure to stop the rise in prices and that kind of thing. I take it that the discussion would include whatever other grounds might be pressed against the Government for lack of confidence.

Mr. Speaker: The substantial motion is only this, namely:

"This House expresses its want of confidence in the Council of Ministers."

The reasons given by the Mover are only an indication of what he desires to press. Since leave has been granted for this motion, when the motion is discussed, every hon. Member is entitled to advance any grounds that he likes besides those that have been given in this particular notice.